

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-167-2020**  
**with****LD-VC-OCW-107-2020**

Amey Shikerkar

.... Petitioner

*Versus*

State of Goa and ors.

.... Respondents.

Mr. S. N. Joshi with Ms. Sapna Joshi, Advocates for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Addl. Government Advocate for the Respondents.

**Coram : M. S. SONAK, &****SMT. M. S. JAWALKAR, JJ.****Date : 2<sup>nd</sup> September, 2020**

P.C.:

1. Mr. Joshi, the learned Counsel states that the Claim Petition will be presented before the Registrar of the MACT on or before the next day which shall be 07.09.2020.

2. On the next date, we propose to hear the learned Advocate General in the matter. Further, we direct the Registrar of MACT to accept the Claim Petition and thereafter, if necessary, raise any objections, if there be any. Further, we direct the Registrar to furnish us, on or before the next date, copy of the order, if any, refusing registration of such Claim Petitions, inter alia, on the ground that the Motor Vehicles (Amendment) Act 2019 has not yet entered into force in the State of Goa.

3. The High Court Registry to pursue the implementation of the aforesaid directions.

4. Stand over to 07.09.2020.

**SMT.M.S.JAWALKAR, J.**

**M. S. SONAK, J.**

MF/-